

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 22 (RE-2006) / 2004-2009

NEW DELHI, Dated: 24th July, 2006

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-09, as amended, the Central Government hereby makes the following amendments:

“Import of Vanaspati from Sri Lanka under India – Srilanka Free Trade Agreement shall be allowed freely in such cases where the Bill of Lading is dated 1st June, 2006 or before.”

This issues in public interest.

(K.T. Chacko)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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